

HIGH COURT OF GUJARAT

PRESS RELEASE

Date: 15-08-2020

On this auspicious occasion of Independence Day of year 2020, Honourable the Chief Justice Mr. Justice Vikram Nath has launched two pathbreaking e-services for Ld. Advocates, Litigants as well as the public i.e. eFiling of cases and EmailMyCaseStatus. On this occasion Honourable the Chief Justice has also been pleased to direct to start 5 exclusive counters for physical case filing during this pandemic crisis situation. His Lordship has also released an ebook digest of important judgment delivered by the High Court of Gujarat while working through video conferencing since 24/03/2020 till date. The details of all these four initiatives are as under:

1. e-Filing Implementation for High Court of Gujarat:

- a. On recommendation of the Honourable ICT & eGovernance Committee and as approved by Honourable the Chief Justice, the e-Filing Software as developed by the eCommittee of Honourable the Supreme Court of India is being implemented for High Court of Gujarat w.e.f. today the 15th August, 2020. The e-Filing for High Court will be available at <https://efiling.ecourts.gov.in/> on clicking on Gujarat from the map of the country or selecting Gujarat from the list given above the map. The help documentation for registering on the e-Filing portal and filing a new case through e-filing are available at <https://efiling.ecourts.gov.in/help>. These are accessible from homepage of High Court website.
- b. To begin with, the e-Filing of cases for the High Court of Gujarat will be accepted for the following case types:

CRIMINAL	
Criminal Miscellaneous Application (CRMA)	
Special Criminal Application (SCRA)	
CIVIL	
Writ Petition PIL (WPPIL)	Admiralty Suit (AS)
First Appeal (FA)	Tax Appeal (TAXAP)
Letters Patent Appeal (LPA)	

- c. While the cases for aforesaid case types can be filed through e-Filing from today onwards, however, the email filing of these case types will be continued till 31st August, 2020 and will be discontinued, thereafter. It is advisable to prefer to file cases through eFiling as instant SMS updates of the progress of the case upto its Registration will be sent from the e-Filing portal automatically.
- d. All Ld. Advocates whose email address and mobile numbers are already registered with IT Cell, High Court of Gujarat, are requested to get themselves registered on eFiling portal from the link <https://efiling.ecourts.gov.in/gj/register>. If the email address/mobile number is not registered, form given at <https://gujarathighcourt.nic.in/hccms/sites/default/files/hcform/email%20facility%20form.pdf> may be filled in and sent to hcourt-ahmd-guj@nic.in.

2. *EmailMyCaseStatus* Service for Ld. Advocates, Litigants, Government Department and public:

- a. In view of the present scenario of Covid-19 pandemic and the challenges being faced in the physical access of the Learned Advocates and Litigants to the Court campus, Honourable the Chief Justice of High Court of Gujarat, Mr. Justice Vikram Nath issued directions and guidance to evolve a facility whereby the learned advocates and the litigants or anyone from the public or organizations like Government Departments etc. can get the status of the High Court cases automatically in the email address of their choice, after necessary online registration of their request. The facility is supposed to also have the feature that once a request for the status of the case is registered for email address, all future updates in the particular case would be sent automatically to that email address.
- b. To further the cause of Access to Justice and ease of getting Court case information, this facility has been developed and is named as “***EmailMyCaseStatus***” which may be the first of its kind in the country whereby anyone, who otherwise is always able to search the status of the case on the website, would now also be able to get the automatic updates of the case in his/her email box directly. Only requisite details for this services to be availed would be a mobile number and an email address.

- c. **EmailMyCaseStatus Service by High Court of Gujarat** will effectively serve as a **virtual Case Status Inquiry Counter** or a **Case Status eCounter**; with added functionality of getting even the future updates of the cases of interest to everyone and anyone.
- d. The functioning of this service and the method to avail the same are as follows:
- i. Anyone interested to know and follow the updates in any case pending in the High Court of Gujarat with the “**EmailMyCaseStatus**” service; would be first required to have a mobile number, a working email address and the **CNR Number** of the cases.
 - ii. The CNR Number of case is a 16 digit unique identification number of the case which may be like **GJHC240193932020**. CNR Number of all the cases is available on the website of the High Court.
 - iii. First step to start availing the “**EmailMyCaseStatus**” service is to get oneself registered with server of High Court of Gujarat by sending an SMS to Mobile Number **9998880820** as **REG <space> <EmailAddress>** e.g. **REG abadv@xyz.com**
 - iv. A One Time Password (OTP) will be sent to the above email address. This OTP will be sent to the aforesaid Mobile Number **9998880820** from the same mobile number from which the above Registration SMS was sent, in an SMS as: **OTP <space> <OTP>** e.g. **OTP 123456**
 - v. A confirmation message will be sent to the email address as well as the mobile number about successful registration of the email address for the facility of EmailMyCaseStatus.
 - vi. The registration of the email address to avail this facility is a one time process and will not have to be done again and again. The person having so registered, can now start adding the cases for which the regular case updates are intended to be received in the email.
 - vii. To add a case in the “**EmailMyCaseStatus**” service, an SMS is to be sent from the registered mobile number as: **ADD <space> <CNR Number>** e.g. **ADD GJHC240193932020**

- viii. Likewise, when email updates of case already added are not required anymore, an SMS is to be sent from the registered mobile number as: **DEL <space> <CNR Number> e.g. DEL GJHC240193932020**
- ix. A confirmation will be sent on the email address on successful registration of the CNR Number in the service.
- x. Total of 99 cases can be added for the mobile number and the email address registered for this service.
- xi. The status of case, whenever updated on occurrences like listing, order/judgment uploading, disposal etc. will be intimated along with PDF copy of the order judgement by next next working day of such updation.

3. Exclusive Counters for Physical Filing of Cases in the High Court: Filing of cases through email to designated email addresses is functional for High Court of Gujarat since 22-03-2020. e-Filing of 2 Civil and 5 Criminal Case types is also being started from today as per details in the separate circular issued today. In addition to the above, Honourable the Chief Justice of High Court of Gujarat, Mr. Justice Vikram Nath has been pleased to issue directions to start 5 exclusive counters near Gate No. 2 of the High Court premises for physical filing. The point wise instructions for the same are as follows:

- a. The 5 exclusive Counters for delivery of case files are earmarked as follows:

Counter No.	Civil/Criminal	Category of matters to be delivered
Counter 1	Criminal	All Single Judge and Division Bench Bail matters including regular, temporary, anticipatory bail and parole, furlough
Counter 2	Criminal	All Single Judge and Division Bench Criminal Matters other than Bail matters specified for Counter 1
Counter 3	Civil	All Division Bench Civil Matters

Counter 4	Civil	All Special Civil Applications and matters under Article 227 of the Constitution (Single Judge)
Counter 5	Civil	All other Civil Matters (Single Judge)

- b. The timings of physical filing will be from 11.00 am to 02.00 pm on all working days.
- c. Payment of Court Fees and filing of affidavit by petitioner, as of now, are optional but the same will have to be furnished once the normal working of the High Court is restored.
- d. The pleadings/documents should be delivered in a sealed envelope with the Name and Advocate Code Number of the Ld. Advocate filing it, Category (Case Type) of the case and the Index of documents placed in the envelope, clearly written or typed outside the envelope.
- e. The envelopes delivered will be kept untouched and unprocessed for at least 24 hours and thereafter it will be forwarded to the concerned section for filing in the CIS.
- f. All Ld. Advocates are requested to take extra care to ensure that all requisite documents are there in the envelope in order to avoid any delays in further process of registration of cases.
- g. Only those Ld. Advocates or their registered clerks who have to deliver the case files will be allowed to enter from Gate No.2 upto these Counters and no one without mask will be permitted to enter.
- h. The entry will be permitted following the protocol and precautions for social distancing.
- i. All Officers and members of the Staff dealing with these case files must wear masks and gloves.

4. Release of ebook digest of Important Judgments delivered during Covid-19 pandemic:

- a. Honourable the Chief Justice has also been pleased to release an ebook digest (e-digest) of salient judgments delivered by the Division Benches

and Single Judge Benches of High Court of Gujarat while exclusively working through video conferencing during the pandemic crisis situation from 24th March, 2020 to 14th August, 2020. This digest has been compiled and prepared by Ld. Director and his team of Judicial Officers of the Gujarat State Judicial Academy (GSJA). This digest will be useful for the Ld. Advocates practising in the High Court as well as the Judicial Officers of the District Judiciary of the State. Out of total of 410 judgments, 74 salient judgments on wide ranging subjects have been chosen and the crux of the same is given in this ebook.

- b. This ebook digest is being published online on the website of the [High Court](#) and the [Academy](#). As further desired by Honourable the Chief Justice, such ebook digest of important judgments delivered will be released every quarter.

Sd/-
REGISTRAR GENERAL